

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, the issues relating to the scheduled castes and scheduled tribes have always been discussed, this is not the only one. (Interruptions) the status of Baba Saheb mbedkar was damaged and it was said that the statement would be made in this regard.

MR. SPEAKER: Paswan ji, please sit down.

SHRI KALKADAS: Mr. Speaker Sir, the Government is taking up the matter of atrocities very lightly, it is not taking it seriously. Therefore the cases of such oppression are increasing. Mr. Speaker, Sir, we seek your protection.

MR. SPEAKER: I am giving you protection.

(Interruptions)

MR. SPEAKER: I give protection, that is why the mess is made of the whole matter. You are not understanding as to what I am saying and you go on speaking. What comes out of it? I have already told you.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Mr. Speaker, Sir, on most of the issues there is no response. But whenever there is some response, Shri Kumaramangalam says that he would come back. He comes back empty-handed. Then, the Cabinet Minister, Shri Ghulam Nabi Azad only acts as a courier. a courier culture has developed here. They are always carrying things. Nothing is coming back. No intimation is given. This is what is happening when these important issues are raised here.

MR. SPEAKER: You please allow me to speak. If you are asking a question, You are giving a tentative notice, 20 days to the House and 10 days to the Government. Here, at the spur of the moment matters are coming up. Let us have a regular procedure,

I am ready to discuss as to what should be discussed in this period and let us use this hour for discussing what should be brought before the House and what should not be brought. Let there be some rule, some procedure. Without rules and without procedure we are expecting everybody to work.

(Interruptions)

SHRI SOMNATH CHATTERJEE: This is Parliament. It is not dead house.

SHRI GHULAM NABI AZAD: We have got great respect for this House. We always respond. If 20 to 30 or 40 questions are coming up every day, it is humanly impossible to respond. I have said that this House is supreme. I have great honour and respect for all Members of Parliament. But it is not humanly possible that in the zero Hour 40 hon. Members put 40 questions and want replies on the very next day. The government has not to work only for the Zero Hour. It has to do other work also. I do expect that there are other important issues. (Interruptions) As far as this type of incidents are concerned, a point was raised and I said here that I would bring them to the notice of the Home Minister and the concerned Ministers. Then, you have to give us some time. Every day Members raise some matters and on the next day ask what has been done. We do not expect that the Government has to work for the Zero Hour only. Let the Government do the other things also.

MR. SPEAKER: Now Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

Annual Report and Review on the working of Delhi Development Authority for 1990-91 and statement for delay in laying these papers.

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority for the year 1990—91 under section 26 of the Delhi Development Act, 1957.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in No. LT-1921/92]

Annual Plan, 1991-92

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): I beg to lay on the Table a copy of the Annual Plan 1991-92 (Hindi and English versions). [Placed in Library see No. LT-1922/92]

Notifications under All India Services Act, 1951, Administrative Tribunal Act, 1985, etc.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI CHULAM NABIAZAD): On behalf of Shrimati Margaret alva. I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-
- (i) The Indian Administrative Service (Pay) First Amendment Rules, 1992 published in Notification No. G.S.R. 68 in Gazette of India dated the 22nd February, 1992.
- (ii) The Indian Administrative Service

(Fixation of Cadre Strength) First Amendment Relations, 1992 published in Notification No. G.S.R. 69 in Gazette of India dated the 22nd February, 1992.

- (iii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1992 published in Notification No. G.S.R. 105 in Gazette of India dated the 7th March, 1992.
- (iv) The Indian Administrative Service (Pay) Second Amendment Rules, 1992 published in Notifications, No. G.S.R. 106 in Gazette of India dated the 7th March, 1992.
- (v) The Indian Administrative Service (Pay) This Amendment Rules, 1992 published in Notification No. G.S.R. 107 in Gazette of India dated the 7th March, 1992.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1992 published in Notification No. G.S.R. 108 in Gazette of India dated the 7th March, 1992. [Placed in Library. See No. LT-1923/92]
- (2) A copy of the Central Administrative Tribunal Stenographers Service (Group 'B' and 'C' posts) Recruitment (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 367 (E) in Gazette of India dated the 27th March, 1992, under sub-section (1) of section 87 of the Administrative Tribunals Act, 1985. [Placed in Library. See No. LT-1924/92]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Lakalan Kendra, New Delhi, for the year 1990-91 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalan Kendra, New Delhi, for the year 1990-91.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
[Placed in Library. See No. LT-1925/92]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1990-91.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
[Placed in Library. See No. LT-1926/92]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1990-91.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
[Placed in Library See No. LT-1927/92]
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619a of the companies Act, 1956:-
- (i) A statement regarding Review by the Government on the working of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1990-91.
- (ii) Annual Report of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
[Placed in Library See No. LT-1928/92]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Kendiraya Bhandar (Central Government Employees Consumer Co-operative Society Limited), New Delhi for the year 1990/91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Bhandar (Central Government Employees consumer Co-operative Society Limited), New Delhi, for the year 1990-91.

(12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) above.
[Placed in Library See No. LT-1929/92]

(13) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India - Union government (No.11 of 1991) - (Commercial) CMC Limited under article 151 (1) of the Constitution.
[Placed in Library See No. LT-1930/92]

Statement correcting reply to USQ No. 2049 at 4.12.91 re. Light Rail Transport system in Hyderabad and Statement for delay in correcting the reply.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): I beg to lay on the Table:-

A statement (Hindi and English versions)

- (i) correcting the reply given on the 4th December, 1991 to Unstarred Question No. 2049 by Shri B. Dharma Bhiksham, M.P. regarding Light Rail Transport System in Hyderabad; and
- (ii) the reasons for delay in correcting the reply.
[Placed in Library See No. LT-1931/92]

Review on the working of and Annual Report of Delhi state- Industrial Development Corporation Ltd., New Delhi for 1990-91 and statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the

companies Act, 1956:-

(i) A statement regarding Review by the government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi for the year 1990-91.

(ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above
[Placed in Library See No. LT-1932/92]

Notifications under Bhopal Gas Leak Disaster (processing of claims) Act, 1985 and Memorandum of understanding for 1991-92 between National Fertilizers Ltd. and the Department of Fertilizers, Ministry of Chemicals and Fertilizers

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN) I beg to lay on the Table:-

(1) A copy of the Notification No. G.S.R. 120 (E) (Hindi and English versions) published in Gazette of India dated the 24th February 1992 authorising the Commissioner, Additional; Commissioners, Deputy Commissioners and officers subordinate to the Commissioner to exercise the powers exercisable by the Government issued under sub-section (3) of section 6 of the Bhopal Gas Leak Disaster Processing of Claims) Act, 1985.

(2) A copy of the Bhopal Gas Leak Disaster (Registration and Processing of Claims)

Amendment Scheme, 1992 (Hindi and English versions) published in Notification No. G.S.R. 310 (E) in Gazette of India dated the 5th March, 1992 under sub-section (3) of section 9 of the Bhopal Gas Leak Disaster (Processing of Claims)

[Placed in Library See No. LT-1933/92]

- (3) A copy of the Memorandum of Understanding for the years 1991-92 between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers (Hindi and English versions)
- [Placed in Library See No. LT-1934/92]

Annual Report and Review on the working of Council for Advancement of Peoples Action and Rural Technology, New Delhi for 1990-91 and, statement for delay in lauding these papers

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of people's Action and Rural Technology, New Delhi, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding the Review by the Government on the working of the Council for Advancement of People's Action and Rural Technology, New Delhi for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in Library See No. LT-1935/92]

[English]

Memoranda of understanding for 1991-92 between Andrew Yule and Company Ltd. and Department of Heavy Industry, Bharat Bhari Udyamog Nlger Ltd. and the Department of Heavy Industry etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): I beg to lay on the Table:-

- (1) A copy of the memorandum of Understanding for the year 1991-92 between the Andrew Yule and Company Limited and Department of Heavy Industry (Hindi and English versions);
- [Placed in Library . See No. LT-1936/92]
- (2) A copy of the Memorandum of Understanding for the year 1991-92 between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry (Hindi and English versions).
- [Placed in Library . See No. LT-1937/92]
- (3) A copy of the memorandum of Understanding for the year 1991-92 between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Industry (Hindi and English versions)
- [Placed in Library . See No. LT-1938/92]

Notification under Employees State Insurance Act, 1948

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table:-

Copy of the Employees' State Insurance (Central) First Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 368 (E) in Gazette of India dated the 27th March, 1992 under sub-section (4)

of section 95 of the Employees' state Insurance Act, 1948.

13.01/2 hrs.

[Placed in Library. See No. LT- 1939/92]

Annual Report and Review on the working of Coal Mines Provident Fund Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Scheme for 1990-91 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1990-91 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coal Mines provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in the papers mentioned at (1) above.
[Placed in Library. See No. LT- 1940/92]

13.00 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Second Report

[English]

SHRI PROBEN DEKA (Mangaldoi): I beg to present the Second Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

COMMITTEE ON AGRICULTURE

Second Report and Minutes

[English]

SHRI J. CHOKKA RAO (Karimangar): I beg to present the Second Report (Hindi and English versions) of the Committee on Agriculture on the Ministry of Agriculture (Department of Agricultural Research and Education) - Indian Council of Agricultural Research and Minutes of the Sittings of the Committee relating thereto.

13.01 hrs.

[English]

PETITION RE: EMPLOYEES PLAN TO REVIEW THE NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD.

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to present a petition signed by Shri I.S. Jha, Governor, NPCC Employees Joint Forum and other employees of the NPCC Ltd., regarding 'Employees Plan' to revive the National Projects construction Corporation Ltd.

13.02 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

- (i) **Need for a uniform Scheme to provide financial assistance to the economically poor people affected by fire**

[English]

DR. VISWANATHAM KANITHI (Srikakulam): Housing is a basic necessity for all the economically backward people, both in urban and rural areas. The age old katcha houses and Jhuggies pose a problem when they are destroyed by natural calamity such as fire. The loss may appear meagre.